## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.730/2021 Un-numbered Company Appeal (AT) No. /2021 (F.No.09.03.2021/NCLAT/UR/01161

## In the matter of:

Sidhi Singh & Anr. .... Appellants

Versus

Registrar of Companies, Delhi & Anr. .... Respondents

Appearance: Mr. Abhishek Aggarwal, Advocate for the Appellant.

## 13.04.2021

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellants filed the Memo of Appeal on 08.03.2021 and the Office after scrutiny of the Memo of Appeal on 09.03.2021, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellant on 23.03.2021. The Appellant re-filed the Memo of Appeal on 09.04.2021. It is stated in the Interlocutory Application (IA) that the main counsel was in quarantine as one of the family members of the counsel was found covid positive. Hence, there is delay of 24 days in refiling the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission (fresh case)'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar